

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3062/2023

(Arising out of impugned final judgment and order dated 11-11-2022 in CRL.A. No.948/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

S.S. PANDEY @ SHYAM SHANKAR PANDEY

Petitioner(s)

VERSUS

STATE THROUGH C.B.I./ACB LUCKNOW

Respondent(s)

WITH

Diary No(s). 19387/2023 (XI)

(IA No.113775/2023-CONDONATION OF DELAY IN FILING

IA No. 113775/2023 - CONDONATION OF DELAY IN FILING)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.
Ms. Shubhangi Pandey, Adv.
Ms. Tanvi Chuphal, Adv.
Mr. Ajay Mishra, Adv.

For Respondent(s) Mr. Vikramjeet Banerjee, ASG
Mr. Rajan Kumar Chourasia, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Akshay Nain, Adv.
Ms. Sneha Podar, Adv.
Mr. Anirudh Bhatt, Adv.
Mr. Ishaan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Trial Court record is called for.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR